



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
Srinagar/Jammu.

Subject:- Terms and conditions of Advocate General, J&K

GOVERNMENT ORDER NO: 1905 - LD (A) of 2015.
D A T E D : 22 - 06 - 2015.

In supersession of all previous Government Orders issued on the subject from time to time, sanction is accorded to the fixation of terms and conditions of Advocate General of the State as under:-

1.	Remuneration	₹ 80,000/- per month.
2.	Accommodation	He shall be provided with a furnished house at Jammu/ Srinagar for his residential purposes. In case accommodation is not provided by the Government, a compensatory allowance of ₹ 10,000/- per month shall be paid to him.
3.	Conveyance	He will be entitled to use a car for official purposes without any charges both within and outside the city limits.
4.	Sumptuary allowance	₹ 3,000/- per month
5.	Medical reimbursement and TA Claims	He shall be entitled to the medical reimbursement and TA claims as admissible to the working High Court Judges.
6.	Counsel fee	The Advocate General shall be entitled to an amount of ₹ 5000/- for each contested writ petition, appeal, arbitration appeal, suit, civil appeal which he conducts on behalf of the State before the Hon'ble High Court.
7.	Arbitration Matters	For Conduct of arbitration matters before the High Court, same fee as is admissible in writ petitions. In exceptional/special cases engaged for conduct of arbitration matter before the Arbitrator involving an amount of ₹ 20,00,000/- or above, in such matters the fee of ₹ 5,000/- per day for effective hearing before the Arbitrator.

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